

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Misc. Application No. 86375 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 86862 of 2018

ST/CO/86310/2018

(Arising out of order-in-appeal no. NGP/EXCUS/000/APPL/726/17-18/529 dated 5th February 2018 passed by the Commissioner of CGST & Central Excise (Appeals), Nagpur.)

**Commissioner of Central Excise &
Service Tax, Nagpur
Telengkhedi Road, Post Box No. 81,
Civil Lines, Nagpur – 440 001**

.....Appellant

VERSUS

**M/s Fire Arcor Infrastructure Pvt Ltd
Gumgaon Khasra No. 120/2
Kothewada Hingna, Nagpur – 440 001**

.....Respondent

APPERANCE:

Shri S B Mane, Assistant Commissioner, Authorised Representative for the Appellant

None for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/87174/2019

Date of Hearing: 11.11.2019

Date of Decision: 11.11.2019

PER: CORAM

This application has been filed in pursuance of instructions in F. No. 390/Misc/116/2017-JC dated 22nd August 2019 of Central Board of Indirect Taxes & Customs to withdraw appeals on ascertainment of conformity with threshold value in legacy disputes.

2. We have heard Learned Authorised Representative. None appeared for respondent herein.

3. The application is allowed and the appeal is dismissed as withdrawn. Cross objection also stand disposed of.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad